

ITEM NO.17

COURT NO.4

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)Diary No(s).1752/2024

(Arising out of impugned final judgment and order dated 13-04-2023 in WP(C) No.38685/2022 passed by the High Court of Kerala at Ernakulam)

VISHWA HINDU PARISHAD KERALA

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(IA No.12463/2024-CONDONATION OF DELAY IN FILING and IA No.12464/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 25-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. V. Chitambaresh, Sr. Adv.
Ms. Miranda Solaman, Adv.
Ms. Anne Mathew, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned Senior Counsel for the petitioner.

Issue notice on the application for condonation of delay as also on the Special Leave Petition, returnable on 01.04.2024.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)